

S.No.	Name of Judge	Appointed/transferred	
		From	to
6.	B.C. Varma	Madya Pradesh	(CJ) P&H
7.	M.K. Mukherjee	Calcutta	(CJ) Allahabad
8.	S.P. Bhaurucha	Bombay	(CJ) Kamataka
9.	B.P. Saraf	Gauhati	Bombay
10.	M. Rama Jois	Karnataka	(CJ) P&H

(CJ): Chief Justice

Violation of Rules by Banks

9669. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether some of the nationalised banks have been violating the provisions of the Banking Regulations Act, 1949 and the Reserve Bank of India Act, 1934 by over-lending without insisting on the necessary cash reserve ratio and liquidity ratio; and

(b) if so, the details of the banks which have violated the said Acts during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Reserve Bank of India (RBI) has reported that some of the banks were not able to maintain the Statutory Liquidity Ratio (SLR) and Cash Reserve Ratio (CRR) as prescribed by RBI from time to time. RBI has further indicated that it would not be in the public interest to disclose

the details of defaults by any individual banks which failed to maintain the Statutory Liquidity Ratio or Cash Reserve Ratio.

Detection of False Exim Bank's Realisation Certificates

9670. DR. RAJAGOPALAN SRIDHARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Madras office of the Joint Chief Controller of Imports and Exports have detected a case relating to Exim Bank's false realisation certificates during March, 1992;

(b) if so, the details thereof;

(c) whether any officials have been found to be involved in these transactions;

(d) if so, the details thereof; and

(e) the action taken by the Government against them?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No, Sir. Exim Bank, as reported, is not issuing any foreign exchange realisation certificates.

(b) to (e). Do not arise. However, the Office of the JCCI&E Madras have detected 49 cases where Exim Scrip Licences have been issued on basis of the documents subsequently found to be forged. These licences have been cancelled. The matter has also been reported to the police for appropriate action.

[Translation]

Guidelines for Authorised Foreign Exchange Dealers

9671. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) whether Reserve Bank of India has issued any guidelines to ensure that the authorised foreign exchange dealers are able to run their business proficiently under the new liberalised Exchange Rate Management System;

(b) if so, the main features thereof; and

(c) when these guidelines were issued?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The original guidelines in pursuance of Liberalised Exchange Rate Management System were issued by the Reserve Bank of India to the authorised dealers on 29.2.92. A number of supplementary instructions have also been issued thereafter clarifying the various issues raised by authorised dealers and exporters/importers. The salient features of these guidelines are as under:

(i) The banks authorised to deal in

foreign exchange have been directed that they shall not make any demand on the Reserve Bank for foreign exchange except for meeting their payment obligations for import of specified goods to the extent authorised by Ministry of Finance under the following heads:

(a) Government departmental needs, specifically approved by Ministry of Finance (Department of Economic Affairs).

(b) crude Oil, Diesel, Kerosene,

(c) Fertilizers

(d) Exchange for imports against Exim Scrips and other import licences which are considered on par with Exim Scrips to the extent of the value thereof.

(e) Exchange to the extent of 40% of value of imports made against advance licences import licences and imports for replenishment of raw material for gem and Jewellery exports.

(f) Imports of life saving drugs/equipments as approved by Ministry of Finance Department of Economic Affairs)

(ii) All receipts under current account transactions (both merchandise exports and inviable receipts) will be required to be surrendered to banks authorised to deal in foreign exchange. Of those 40% will have to be surrendered at the RBI official rate and 60% at the Market determined rate. The authorised dealer will correspondingly surrender 40% of their purchase to the RBI at the official rate. The balance 60% can be retained by them which can be sold for all permissible transactions at free market rate.

(iii) All payments including payments for imports (except those covered by item (i) above) will be at the market rate.